Suppl. Cause List No. 1 Sr. No. 06

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 75/2015

Mushtaq Ahmed

...Applicant

Through :-Mrs. Rozina Afzal, Advocate

v/s

State of J&K

...Non-applicant

Through :-

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant seeks to withdraw the present

application. The prayer is granted.

The bail application is, accordingly, dismissed as withdrawn.

## (PUNEET GUPTA) JUDGE

Jammu 09.06.2020 Shammi

Whether the order is speaking: Whether the order is reportable: Yes/No Yes/No

V/ S